

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 7056 - JK (LD) of 2025

DATED:- 16 - 06 - 2025

Sanction is hereby accorded to the appointment of Sh. Irfan Ahmad Untoo, I/C Assistant Executive Engineer (Mech.) as Officer In charge (OIC) Litigation in WPC No. /2025 titled Ghulam Mohammad Bhat & Others Vs Union Territory of Jammu and Kashmir and others in OA No. 803/2024, including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

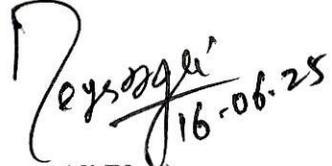
Secretary to Government,

Dated:- 16 - 06 - 2025

No:- LAW-OIC/06/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Power Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Chief General Manager, (Law), JKSPDC. This is with reference to your letter No. JKSPDC/legal/896 dated 11.06.2025.
9. Law Officer concerned
10. Officer In Charge Litigation (OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer

